

(9)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA 1291/89

New Delhi, this 6th day of July, 1994

Shri C.J. Roy, Member (J)
Shri P.T.Thiruvengadam, Member (A)

Shri R.K. Kapoor
Income Tax Officer
Trust Circle I, New Delhi .. Applicant

By Miss Sandhya Goswami, Advocate

Versus

Union of India, through

1. Deptt. of Revenue
Min. of Finance, New Delhi

2. The Chairman
CBDT, Min. of Finance
New Delhi

3. The Chief Commissioner of Income-Tax
(Admn.), New Delhi .. Respondents

By Advocate Shri R.S. Aggarwal

ORDER (oral)

(Shri C.J. Roy, Member (J))

In spite of several opportunities given to him, the applicant is not making his presence deliberately. Even on 11.5.94, the Bench granted time finally but neither the applicant nor his counsel is present today. The OA is therefore dismissed in default for non-prosecution. No costs.

P.T. Thiruvengadam
(P.T.Thiruvengadam)
Member (A)

July
(C.J. Roy)
Member (J)

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